

GOVERNMENT OF INDIA  
MINISTRY OF TRIBAL AFFAIRS  
RAJYA SABHA  
UNSTARRED QUESTION NO. 1329  
TO BE ANSWERED ON 11.02.2026

**LEGAL AND CONSTITUTIONAL RECOGNITION FOR DNTs**

1329. PROF. MANOJ KUMAR JHA:

SHRI SANDOSH KUMAR P:

Will the Minister of **Tribal Affairs** be pleased to state:

(a) whether there is a plan to provide legal and constitutional recognition to DNT, Nomadic and Semi-Nomadic tribal communities, distinct from the existing Scheduled Caste/Tribe/OBC categories; and

(b) if so, the details of the proposed mechanism for this recognition and the expected timeline for introducing the necessary legislative or constitutional amendments?

**ANSWER**

MINISTER OF STATE FOR TRIBAL AFFAIRS  
(SHRI DURGADAS UIKEY)

**(a) and (b):** The subject matter of the question pertains to the Ministry of Social Justice and Empowerment. The Ministry of Social Justice and Empowerment has informed that:

“There is no such proposal or plan under consideration.”

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